

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

O.A NO.592 OF 2023

IN THE MATTER OF:

Sunil Dutt.

...Petitioner

Versus

Municipal Council Gurdaspur & Anr.

...Respondents

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Place: New Delhi
Dated: 01.08.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

Application No:-592/2023

Sunil Dutt

..... Applicant.

VS.

Municipal Council Dinanagar (GSP) & Another.
..... Respondent.

Reply by Arun Kumar, Executive Officer, Municipal Council Dinanagar, District Gurdaspur on behalf of Respondent No.1 and Respondent No.3.

Preliminary Revised Submission:-

That, in compliance with orders dated 05.10.2023 and 20.03.2024 passed by this Hon'ble National Green Tribunal and recommendations of Joint Committee constituted by this Hon'ble Tribunal, MC Dinanagar has taken various necessary actions and the Fresh Progress/ Status report is as under:

CLEANING OF CREMATION GROUND

- i. Municipal Council has removed the entire garbage from cremation ground near Kusht Ashram and the Municipal Council cleans the cremation site every day ensuring regular cleanliness.
- ii. One official has been deployed at cremation site for regular monitoring to ensure that no waste is dumped by anyone at cremation site.
- iii. Four Dustbins have been provided at the site for depositing the various articles i.e. plastic/ cloth/ gunny bags etc which are used by the people during cremation of dead bodies. And this solid waste is being collected and managed properly through Material Recovery Facility.
- iv. Municipal Council with coordination of Management Committee of the Cremation Ground has planted 30 trees of indigenous species at cremation ground for environment protection.
- v. Pipe line from Cremation Ground has been connected with the sewerage line for proper disposal of waste water.
- vi. MC Dinanagar has planned to install exhaust chimney in the cremation ground and it should be installed soon for proper emission of smoke.
- vii. MC Dinanagar is committed to protect and improve the environment and feasibility for adopting alternative modes of cremation of dead bodies is being explored considering the availability of funds etc.

SOLID WASTE MANAGEMENT

- i. Municipal Council has started source segregation of waste keeping in view the Solid waste Management Rules 2016. So far, 85 % of the waste has been segregated at source and remaining source segregation will be completed before 31.08.2024. Awareness is being created for attaining the 100% source segregation of waste.
- ii. Municipal Council has constructed 43 compost pits (Honeycomb) for wet waste processing at different places in the city keeping in mind the decentralized process and also constructed 1 Material Recovery Facility (MRF) for dry waste at Singowal Road.

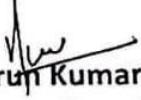
- iii. Total 6 TPD of garbage is generated in the jurisdiction of Dinanagar city which is collected daily from door to door by the Municipal Council Dinanagar. For door to door waste collection, 10 mechanised vehicles and 10 manual tricycles having partition for wet and dry waste have been deployed for door to door waste collection in segregated form.
- iv. Out of this 6 TPD solid waste, the amount of dry waste is about 2.4 TPD and the amount of wet waste is about 3.6 TPD. About 2.7 TPD of wet waste and 1.8 TPD of dry waste is processed with the help of 43 compost pits and dry waste at Material Recovery Facility having baling machine keeping in view the Solid Waste Management Rules 2016. Efforts are being made for ensuring 100% waste processing by October, 2024.
- v. Municipal Council prepares compost from wet waste and distributes it to the citizen. The dry waste/ multi layered plastic wastes are sold by the Municipal Council by making bales with the help of baling machine.
- vi. For awareness creation among the community regarding importance of source segregation, no burning of waste, no littering, hazardous of single use plastics and home composting, a dedicated team of one Community Facilitator and 4 Motivators has been deployed in addition to team of 53 Waste Collector, Sanitary Supervisor and Sanitary Inspector.

LEGACY WASTE REMEDIATION

- i. The Municipal Council Dinanagar has started remediation of legacy waste and target of 100% remediation of legacy waste has already been completed on 20th July, 2024. The Municipal Council has stopped dumping of waste at this site.
- ii. For ensuring no further dumping of waste by any one at this site, CCTV camera has been installed.
- iii. One official has also been deployed for monitoring and ensuring no dumping of waste at this cleared site.
- iv. This site has already fenced from three sides. Municipal Council has planned for completion of fencing of 4th side. After completion of fencing, trees of local species will be grown at this site.
- v. A Board has been displayed at this site with warning that “Dumping of any kind of Waste is Criminal Offence. Those who found doing so will be prosecuted accordingly”

Photos of above actions taken are enclosed herewith.

Henceforth, the answering respondent is bound to oblige the directions and consistent efforts are being done to comply the orders at the earliest as per the direction of Hon'ble National Green Tribunal. Therefore, it is requested that in view of sincere efforts being done by MC Dinanagar the Application may be filed in interest of justice.


Arun Kumar
 Executive officer
 Municipal Council Dinanagar

Dated:-30.07.2024

MC Dinanagar (District Gurdaspur)

Photographs of Solid Waste Management (Compost Units & Material Recovery Facilities)





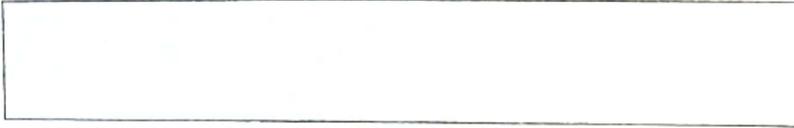
Photographs of Cremation Ground





Photographs of Legacy Waste Remediation





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
IN THE COURT OF PRINCIPAL BENCH AT NEW DELHI

Suit/Appeal No. O.A No. 592/2023 JURISDICTION OF 201

In re:-

SUNIL DUTT

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

MUNICIPAL COUNCIL GURDASPUR & ANR

these Present shall come that I/we Defendant (s)/ Respondent(s) / Accused Know all to whom

ARUN KUMAR, EXECUTIVE OFFICER; M.C. DINANAGAR

The above named

do hereby appoint

Sanchar Anand, Adv

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

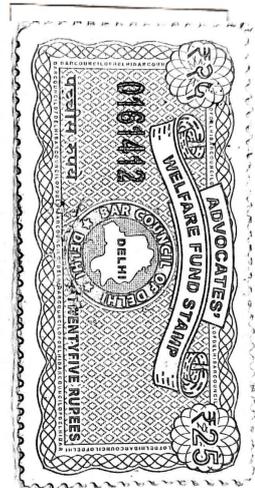
And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 31. Day of July 2024 Accepted subject to the terms of the fees



(Sanchar Anand)
Advocate for the Respondent No.1 & 3
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Phone No.-9958792346
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I identify the Signature/Thumb Impression of Below Mentioned Person,

Client

Client

(ARUN KUMAR)

Signed in My Presence The Client
Executive Officer
Municipal Council Dinanagar